

which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Ministry of Civil Aviation'."

DEMAND NO. 2—METEOROLOGY

"That a sum not exceeding Rs. 2,50,75,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Meteorology'."

DEMAND NO. 3—AVIATION

"That a sum not exceeding Rs. 5,66,67,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Aviation'."

DEMAND NO. 4—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF CIVIL AVIATION

"That a sum not exceeding Rs. 6,74,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of "Other Revenue Expenditure of the Ministry of Civil Aviation'."

DEMAND NO. 113—CAPITAL OUTLAY ON CIVIL AVIATION

"That a sum not exceeding Rs. 5,20,07,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay on Civil Aviation'."

DEMAND NO. 114—OTHER CAPITAL OUTLAY OF THE MINISTRY OF CIVIL AVIATION

"That a sum not exceeding Rs. 1,000 be granted to the

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Capital Outlay of the Ministry of Civil Aviation'."

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Sixty-First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st March, 1965."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Sixty-First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st March, 1965."

The motion was adopted.

15.30½ hrs.

**YOUNG PERSONS (HARMFUL PUBLICATIONS) AMENDMENT BILL—
contd.**

(AMENDMENT OF SECTION 2 BY SHRI C. K. BHATTACHARYYA)

Mr. Deputy-Speaker: The House will now take up further consideration of the following motion moved by Shri C. K. Bhattacharyya on the 19th March, 1965, namely:—

"That the Bill to amend the Young Persons (Harmful Publica-